IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

34. **IA-1785(MB)2024 IN C.P. (IB)/753(MB)2022**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **28.06.2024**

NAME OF THE PARTIES: Srei Equipment Finance Limited
Vs.
Shweta Sharma

SECTION: 95(1), 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

O R D E R

1. Mr. Pawan Kulkarni i/b M/s. AVP Partners, Ld. Counsel for the Financial Creditor present. Ms. Shreeya Pednekar i/b. Akash Menon, Ld. Counsel for the Personal Guarantor present through VC.

2. Ld. Counsel for the Personal Guarantor submits that the matter is under consideration of the settlement and seeks time to file settlement memo. Time granted.

3. List this matter for further consideration on **20.08.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

28.06.2024 / *Bmb*